

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 2675

TO BE ANSWERED ON THE 15<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 24, 1937  
(SAKA)

JUVENILE CRIME RATE

2675. SHRI BHARATHI MOHAN R.K.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether crime by Juveniles has increased 100% in 10 years due to lack of proper rehabilitation facilities for the children once they are out of the juvenile homes; and

(b) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): The National Crime Records Bureau does not collect this specific information separately. However, as per data collected from States and UTs, an increase of 50.6% (from 25,601 cases in 2005 to 38,565 cases in 2014) in cases under total cognizable crimes (which includes both IPC and Special and Local Laws) registered against juveniles in conflict with law was reported.

The issue of crime by juveniles is mainly dealt through Juvenile Justice (Care and Protection of Children) Act 2000 which provides for reformatory care in case of children/juvenile in conflict with law. The Ministry of Women and Child Development is also implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in difficult circumstances.

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